

12.24 hrs.

MATTERS UNDER RULE 377

[English]

- (i) Need to complete the remaining part of Ajmeri Gate-Delhi Gate Development Scheme

SHRI JAI PRAKASH AGARWAL (Chandni Chowk) : I want to draw the kind attention of the House to a matter of utmost public importance relating to my parliamentary constituency in Delhi. The development work on the Delhi Gate—Ajmeri Gate Development Scheme should have started in 1970, when the Standing Committee of the Delhi Municipal Corporation passed Resolution No. 354 about this Scheme urging the Government to start work immediately. The development work was then taken up by the then Slum Development Wing of the DDA in 1975. The part of the scheme relating to development of areas of Ajmeri Gate-Turkman Gate was taken up by clearing these areas, constructing 164 tenements and allotting them to the affected families. Also about the same time, work on part 7 of the Scheme was taken up and 460 flats were constructed and allotted.

The work on parts 4 and 5 of the scheme and Part II of the Scheme was started in 1982. Some of the areas were got vacated by shifting the families. However, the construction work was not taken up because by the end of the Sixth Plan the Slum Clearance Scheme was only partially implemented in which only old buildings could be demolished and construction work was held over for want of clearance of the Scheme by the School of Planning and Architecture, New Delhi.

I urge upon the Government that construction work in the remaining parts of Scheme I and the whole of Scheme in part II of the Ajmeri Gate—Delhi Gate Development Scheme should be started immediately.

- (ii) Need to expedite the execution of work on the gas based fertilizer plant at Shahjahanpur

SHRI JITENDRA PRASADA (Shahjahanpur) : Sir, the execution of work

for the gas based fertiliser plant at Shahjahanpur has not commenced yet. The plant is now much behind the time schedule set by the Government earlier, in spite of the fact that the pipeline has been laid for this plant and the gas is being wasted.

The Letter of Intent issued to the APJ Group as promoter of the Plant expired six months back. A new promoter has to be appointed but till now no decision has been taken by the Government.

I urge upon the Government to appoint a promoter for this plant in the public sector or the cooperative sector forthwith. Any delay in taking the decision will be a breach of commitment given to the people of Uttar Pradesh.

MR. DEPUTY SPEAKER : Shri Shantaram Potdukhe—Absent.

SHRI G.M. BANATWALLA (Ponnani) : Sir, these Members were present and now they are under the wrong impression that this item will come up later, so they have left. You see because of this mismanagement and chaos, how the Members are facing inconvenience. They were all sitting here. They thought that the matter under rule 193 is under discussion; so, they have left. Now you call them tomorrow. Their right must be protected, whatever they wanted to say... (Interruptions)

SHRI S. JAIPAL REDDY (Mahbubnagar) : Sir, the confusion of the House is getting compounded because Mrs. Sheila Dikshit has been transferred to Prime Minister's office... (Interruptions)

MR. DEPUTY SPEAKER : We will see later on when it comes to that...

(Interruptions)

MR. DEPUTY SPEAKER : Prof. Chandra Bhanu Devi.

[Translation]

- (iii) Need for Consumer Protection Movement in the country

PROF. CHANDRA BHANU DEVI (Balija) : Mr. Deputy Speaker, Sir, if the consumer in our country is badly exploited,

Therefore, consumer protection is an essential necessity today. Those selling adulterated goods do not hesitate in playing with the lives of millions of consumers. The medicines which are life-saving take away lives because they are spurious or fake. The eatables too are adulterated. All this can be fought against only by an organized consumers' movement. This can be possible only when the common man is made conscious of this. The consumer also falls a prey to the misleading advertisements. When he watches the advertisements of different goods on television, he gets attracted towards them without knowing about their quality.

Every citizen of the country is a consumer. The manufacturer too is a consumer of other goods. During emergency there was a list of prices on the shop. This was all due to fear. After that, whether it is whole sale dealer or a retailer, everyone evades writing of the prices. Every dealer should write the prices.

It is necessary to educate every citizen regarding Consumer Protection Law. The Government can succeed in this by way of publicity. If the common citizen is not educated then he will continue risking his life at the hands of dishonest traders and manufacturers. Besides big cities Consumer Protection provision should be available in the small cities also.

[English]

- (iv) Need to construct by Pass on National Highway No. 6 near Deogarh in Orissa

SHRI SRIBALLAV PANIGRAHI (Deogarh) : Sir, National Highway No. 6, connecting Calcutta with Bombay, passes along the heart of the sub-divisional headquarters town Deogarh in Orissa. Besides some schools and the hospital, a large number of shops and houses are situated on either side of the National Highway in the town. This being a natural beauty spot, tourists are also attracted to this town. Thus, this Highway inside the town remains crowded from morning till late in the evening. Plying of numberless motor vehicles along this Highway in the town very much threatens the safety of the passers-by, particularly the young school-going chil-

dren. In fact, a number of road accidents are taking place killing and injuring many people every year.

It is, therefore, highly essential to have a bypass constructed at Deogarh town without any further delay.

[Translation]

- (v) Need to ensure Compliance of Companies Act by Sanjay Paper Mill and Sant Kabir Cooperation Spinning Mill, Khalilabad, Uttar Pradesh, so as to stop exploitation of workers

DR. CHANDRA SHEKHAR TRIPATHI (Khalilabad) : Mr. Deputy Speaker, Sir, it has often been observed and numerous complaints are being received throughout the country that the workers are being exploited on large scale by the various industrial units operating in small cities and towns due to lack of duly constituted organised workers union. Lack of medical facilities, non-regularisation of services of casual labourers by giving them usual break in other services, lack of canteen facilities and retiring rooms and non-payment of prescribed wages are some of the main problems which are being faced by workers in thousands. Such complaints are regularly being received against Sanjay Paper Mill and Sant Kakir Cooperation Spinning Mill, Maghar in Khalilabad district in Uttar Pradesh. In violation of the Companies Act by the management of the mill, lay off has been declared and the mill has been lying closed for the last nine months, though lay-off can not be declared for more than 45 days under the Companies Act. But due to the arbitrary attitude of the management, the mill has been lying closed for a long time and thousands of workers are on the verge of starvation.

So I would like to urge the Central Government to take immediate step to put an end to the exploitation of poor labourers of the most backward area of U.P. and to reopen Sant Kabir Cooperation Spinning Mill so that the innocent workers could be able to earn their livelihood,